



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 29TH DAY OF MARCH, 2023

BEFORE

THE HON'BLE MR JUSTICE M.NAGAPRASANNA

WRIT PETITION NO. 6532 OF 2023 (GM-POLICE)

BETWEEN:

SMT. KANCHAN SRINIVASAN

...PETITIONER

(BY SRI. X.M. JOSEPH, ADVOCATE)

AND:

1. BANGALORE CYBER CRIME POLICE
STATION (CEN)
BANGALORE RURAL DISTRICT,
BANGALORE.
2. PRAKASH ARUNACHALAM

...RESPONDENTS

(BY SRI. VINOD KUMAR, AGA FOR R1)

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PADMAVATHI B K
Location: HIGH
COURT OF
KARNATAKA



THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO PLEASED TO PASS AN ORDER FOR THE DEBIT FREEZING OF THE ACCOUNT OF PETITIONER WITH ACCOUNT DETAILS KARNATAKA BANK SB NO. 1252500100353201 IFSC CODE NO. KARB0000125.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, THE COURT MADE THE FOLLOWING:

ORDER

The petitioner is before this Court seeking the following prayer:

"Wherefore the petitioner pray that this Hon'ble court may be pleased to pass an order of the debit freezing of the account of petitioner with account details Karnataka bank SB no. 1252500100353201 IFSC CODE NO. KARB0000125."

2. Heard Sri. X.M. Joseph, learned counsel appearing for the petitioner, Sri. Vinod Kumar M., learned AGA appearing for respondent No.1 and have perused the material on record.

3. The petitioner, a practicing Advocate, is knocking at the doors of this Court seeking the afore-quoted prayer alleging that her account has been debit frozen on the instructions of the Investigating Officer on account of certain transactions between her account and the account of the client, who is now



an accused in Crime No.82/2023 for offences punishable under Sections 419 and 420 of the IPC and Sections 66(C) and 66(D) of the Information Technology Act, 2008.

4. Learned AGA was directed to secure instructions as to how the account of the petitioner could be debit frozen without there being any material whatsoever to link the petitioner with the allegations against the accused.

5. Learned counsel, Sri. X.M.Joseph appearing for the petitioner seeks to place on record certain documents to demonstrate that the amount of Rs.3.00 lakhs that was received into the account of the petitioner from the accused was professional fee and has accounted for the same.

6. Learned AGA submits that except the aforesaid Rs.3.00 lakhs, there is no other material that would link the accused with the petitioner *qua* the issue of freezing of the account.

7. In the light of the explanation so submitted and there being no material, I deem it appropriate to direct the Investigating Officer to direct the concerned Bank to defreeze



the account that has been debit frozen within the next one week.

With the aforesaid observations, the petition stands disposed.

**Sd/-
JUDGE**

SJK
List No.: 1 Sl No.: 11

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